

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2069
TO BE ANSWERED ON 17.12.2025

PM-JANMAN MISSION IN KARNATAKA

2069. SHRI NARAYANA KORAGAPPA:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether it is a fact that Government has released nearly ₹29 crore to the State of Karnataka State under PM-JANMAN between 2023-24 and 2025-26;
- (b) if so, the reasons Government of Karnataka has submitted Utilization Certificate (UCs) for only ₹3 crore;
- (c) the details regarding utilization of the amount released for Particularly Vulnerable Tribal Groups (PVTGs) in the State of Karnataka; and
- (d) the steps taken by Central Government to ensure proper utilization of funds meant for tribal welfare in the State?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a): Under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN), for the intervention of multi purpose centers (MPCs), Ministry of Tribal Affairs has released Rs.29 Cr to the State of Karnataka during 2023-24 to 2025-26 and Rs.15.40 Cr has been sanctioned through SNA SPARSH during 2025-26.

For Van Dhan Vikas Kendras (VDVKs) in the State of Karnataka, amount of ₹45.90 lakhs has been released during FY 2024-25 and 2025-26.

(b) & (c): State Government has submitted UCs amounting to Rs.13.59 Cr in respect of MPCs, details are tabulated below:

(in Rs. Cr)

FY	Funds released	UCs submitted
2023-24	3.33	3.33
2024-25	10.26	10.26

*Utilization Certificates in respect of VDKs have not been submitted.

(d): For proper utilization of funds and progress of sanctioned works, Ministry has been regularly reviewing the implementation with State Governments and District administrations. Further, the State Government is also required to comply with the instructions of Department of Expenditure regarding SNA SPARSH alongwith applicable GFRs. Besides, for monitoring the progress of the works under PM JANMAN, digital dashboard on PM GatiShakti portal has been developed.
